

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI

O.A. NO. 06 OF 2012

IN THE MATTER OF:

NIZAMUDDIN WEST ASSOCIATION ..... APPLICANT

VERSUS

UNION OF INDIA & ORS. ...RESPONDENTS

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Through



**PUJA KALRA**

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NEW DELHI

DATED 23/03/2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
IN O.A. NO. 06 OF 2012

IN THE MATTER OF:

NIZAMUDDIN WEST ASSOCIATION ... APPLICANT  
VERSUS  
UNION OF INDIA & ORS ... RESPONDENTS

**AFFIDAVIT ON BEHALF OF THE MUNICIPAL CORPORATION OF DELHI IN COMPLIANCE WITH THE ORDER DATED 24.02.2026.**

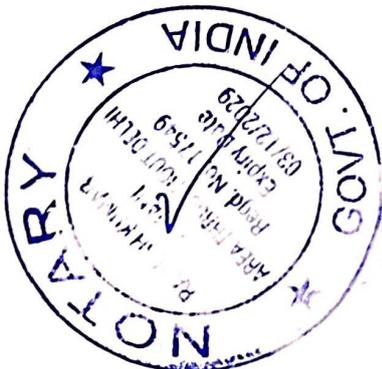
I, S.D Tomar, S/o Late Rajender Singh, presently working as Superintending Engineer-I, Central Zone, Municipal Corporation of Delhi, having my office at Zonal Office Building, Lajpat Nagar, New Delhi – 110024, do hereby solemnly affirm and state as under:

1. That the present affidavit is being filed in compliance with the directions by this Hon'ble Tribunal vide order dated 24.02.2026, whereby the Municipal Corporation of Delhi was directed to place on record the progress made in the de-silting of the Defence Colony drain.
2. That at the outset, it is respectfully submitted that MCD has adopted a time bound approach for maintenance of the Defence Colony drain,



including annual de-silting during pre-monsoon period (April - June) to ensure unobstructed flow and to prevent accumulation of silt and debris.

3. That in furtherance to the above, and in compliance with the directions of this Hon'ble Tribunal, the process for execution of de-silting work has been initiated. The Notice Inviting Tender (NIT) for the work titled **“Desilting/cleaning of Defence Colony (covered and open portion) from Ring Road to Kushak Nalla in Ward No. 145, Central Zone”** has been floated by the office of Executive Engineer (Maintenance)-I, Central Zone, MCD vide NIT No. D/EE (M)-I/CNZ/2025-2026/11433/73-03 dated 25.02.2026. The copy of the said NIT is annexed herewith as **Annexure-A**.
4. That upon the completion of tendering process and award of work, it is proposed that the de-silting operations shall be commenced from 01.04.2026 and shall be completed by 15.06.2026, i.e. well before the onset of the monsoon season, thereby ensuring preparedness and mitigation of risk of water logging or choking of the drain.
5. That it is respectfully submitted that MCD is taking all necessary steps in compliance with the directions with this Hon'ble Tribunal and permit to proceed with the de-silting work in accordance with the time line indicated herein.



A handwritten signature in blue ink, appearing to read 'Somy'.

DEPONENT

VERIFICATION

I, the deponent above named, do hereby verify that the contents of the foregoing affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

23 MAR 2026

Verified at New Delhi on this \_\_\_ day of March-2026.



By Kabe

CERTIFIED BY THE DEPONENT  
Sri/Smt./M... S.D. T...  
S/o, W/o, D/o .....  
R/o .....  
Identified By Sr./Shri...  
has solemnly affirmed before me at Delhi  
on... 23/3/26 at Sl. No. 2  
that the contents of the affidavit which  
have been read & explained to him are  
true and Correct to his knowledge

Notary Public Delhi INDIA  
23/3/20

~~\_\_\_\_\_~~

DEPONENT

I Identified the Deponent who  
has Signed in my Presence  
23 MAR 2026

MUNICIPAL CORPORATION OF DELHI  
OFFICE OF THE EXECUTIVE ENGINEER M-I CENTRAL ZONE  
MC PRY SCHOOL C-BLOCK LAJPAT NAGAR-III, NEW DELHI-24

4

NIT No. DEE(M)-I/CNZ/2025-2026/114373

Dated 25.02.2026

Last date of purchase and download of tender  
Closing of Tender  
Opening of financial bid

06.03.2026 upto 03:00 PM  
06.03.2026 upto 03:00 PM  
06.03.2026 upto 03:05 PM

FOR ONLINE TENDERING TIME TABLE PLEASE REFER <https://etenders.gov.in/eprocure/app> Sealed percentage rate/item rate are invited for the following works by MCD. As per circular No. AO/Engg (HQ)/MCD/2023/D-215 dated 17.02.2023, the enlisted contractor of the MCD as well as all contractors already registered with CPWD, state PWDs and Urban Local Bodies having valid registration will be allowed to tender for the amount they have registered subject to the conditions that they are neither black listed nor debarred at the time of purchase of tender. Tender will be received as per time table and will be opened at PM on 06.03.2026 website <https://etenders.gov.in/eprocure/app> by EE (M)-I/Central Zone MC Pry School C-Block Lajpat Nagar-III, New Delhi- 110024, Validity of rates will be 5 months from the date of opening of NIT and in case of negotiation from the date of negotiation.

Note: For online tenders, tender cost will be deposited on <https://etenders.gov.in/eprocure/app> through NEFT/net banking etc.

S. No.	Name of work	Tender Amount	Estimated Amount	Earnest Money	Time of completion	Tender Cost	Head of Account
1	Desilting/cleaning of Drain from Jangpura Flyover to Round about A-Block Jangpura Extn., National Park Nallah from Frank Anothoni School to L.S.R. Nallah and L.S.R. Nallah from Kalkadevi Marg to Feroz Gandhi Marg in Ward No. 146, Central Zone	1251123	1634300	32700	12 Months	590	XL-V-A (i)
2	Desilting/cleaning of Maharani Bagh nallah/Club Nallah from Railway Line/JE store to C.V. Raman Marg in Ward No. 174, Central Zone.	7645059	9981400	199600	12 Months	1180	XL-V-A (i)
3	Desilting/cleaning of Defence Colony (covered and open portion) from Ring road Kushak Nallah in Ward No. 145, Central Zone.	21367466 & item rate	28563300	571300	12 Months	1770	XL-V-A (i)
4	Improvement/ Development of side berms in front of H.No. 1 to 14 and in front of H.No 187 to 190 in Sukhdev vihar in ward no 174, Srinivaspuri, Central zone .	996995	957300	19200	2 Months	590	XL-VIII-U (CMDF)
5	Improvement/ Development of side berms in front of H.No. 37 to 93, 93 to 82 along park side in sukhdev vihar in ward no 174, Srinivaspuri, Central zone .	762995	731200	14600	2 Months	590	XL-VIII-U (CMDF)
6	Improvement/ Development of side berms along delhi jal board JE office in front of Hno L1 to H.No. N 59 in Srinivaspuri JJ colony in ward no 174, Srinivaspuri, Central zone.	638238	612800	12300	2 Months	590	XL-VIII-U (CMDF)
7	Improvement/ Development of lane adj Lakshmanarayan Goverdhan mandir, Prakash Mohalla to Rajadheer sen Marg in ward no 174, Srinivaspuri, Central zone .	411523	395100	7900	2 Months	590	XL-VIII-U (CMDF)
8	Improvement/Development of lane opposite Iskon Mandir from Raju dhaba Amripuri garhi to Gali NO. 11 SBI ATM in ward No 174, Srinivaspur, cnz	734529	705300	14100	2 Months	590	XL-VIII-U (CMDF)
9	Improvement Development of Road by pdg. RMC from H. No. H-67 to H-58 South Ex. Part-I in Kotla Mubarkpur Ward No. 147 Central Zone.	994201	954600	19500	2 Months	590	XL-VIII-U (CMDF)
10	Improvement Development of Road by pdg. RMC from H. No. H-32 to H-44 South Ex. Part-I in Kotla Mubarkpur Ward No. 147 Central Zone.	998985	959200	20000	2 Months	590	XL-VIII-U (CMDF)
11	Improvement Development of Road by pdg. RMC from H. No. H-68 to H-74 South Ex. Part-I in Kotla Mubarkpur Ward No. 147 Central Zone.	842325	808800	17200	2 Months	590	XL-VIII-U (CMDF)
12	Improvement Development of Road by pdg. RMC from H.No. 962 to H.No. 1191 in Arjun Nagar in Kotla Mubarkpur Ward No. 147 Central Zone.	980338	941300	19500	2 Months	590	XL-VIII-U (CMDF)
13	Improvement Development of Road by pdg. RMC from H.No. 955 to Deep Jyoti House in Arjun Nagar in Kotla Mubarkpur Ward No. 147 Central Zone.	933997	896700	17900	2 Months	590	XL-VIII-U (CMDF)
14	Improvement/Development of Bheem Gaoli from H. No.29 to 16 and H. No. 33A to 27 and H. No. 38 to 37A Bhagwan nagar by pdg. RMC in Ward No. 143, Sidharth Nagar, CNZ	521427	574000	11500	2 Months	590	XL-VIII-U (CMDF)
15	Improvement/Development of road from H. No. 3/1 to H. No. 3/6 Bagichi in Sidharth Basti by pdg. RMC in Ward No. 143, Sidharth Nagar, CNZ	563310	692000	13800	2 Months	590	XL-VIII-U (CMDF)

16	Improvement/ Development of lane in N 57 to N 51, N 50 to N 46, L 15 to L21 and L 1 to L 14 in Srinivasपुरi Private colony in ward no 174, Srinivasपुरi, Central zone.	814924	782500	15650	2 Months	590	XL-VIII-U (CML)
17	Improvement of side berm by pdg. CC from H.No. M 19 to M 40 on both in Lajpat Nagar II, Central Zone in Ward No. 144 Central Zone	1433654	1464700	29300	2 Months	590	XL-VIII-U (CMDf)
18	Improvement Development of Road by pdg. RMC from J-51 to J-1 (along park) in Lajpat Nagar-III in Amar Colony Ward No. 146 Central Zone.	1455258	1486800	29700	2 Months	590	XL-VIII-U (CMDf)
19	Improvement Development of Road by pdg. RMC from H.No. C-948 to H.No. 1181 in Arjun Nagar in Kotla Mubarkpur Ward No. 147 Central Zone.	1435317	1466400	29300	2 Months	590	XL-VIII-U (CMDf)
20	Improvement Development of Road by pdg. RMC from H. No. B-34 to B-50 South Ex. Part-I in Kotla Mubarkpur Ward No. 147 Central Zone.	1222372	1248800	25000	2 Months	590	XL-VIII-U (CMDf)
21	Improvement Development of lane by pdg. RMC from O-33 to O-45 (Mata Mandir) in Lajpat Nagar-II in Amar Colony Ward No. 146 Central Zone.	1122570	1146900	23000	2 Months	590	XL-VIII-U (CMDf)

Conditions given in the printed NIT form A-32, chapter 9 of the Municipal accounts code part I will hold good. The contractors will have to give a declaration about the name of the relatives employed in MCD alongwith each tender.

Bidding documents can be downloaded from the website <https://etenders.gov.in/e procure/app>. Both tender cost and earnest money can be paid through net banking or can be deposited in the form of bank draft of a scheduled bank in favor of Commissioner, Municipal Corporation of Delhi. The contractors shall have to pay the tender cost and earnest money mentioned against the each work at the time of download of tender documents. If the payment is made through demand draft then the contractor has to deposit the different demand draft for tender cost and earnest money at the time of re-encryption of online bid and the same will be received in the office of the Executive Engineer M-I Central Zone, MC Pry School C-Block Lajpat Nagar-III, New Delhi-110024.

Latest circulars/office orders are to be followed along with general conditions of contract for South Delhi Municipal Corporation works and shall be part of agreement. Any conditional tender is liable to be rejected. Department reserves rights to reject any tender without assigning any reason.

- i) Necessary deduction shall be made in the bills towards GST Act as applicable on work sand noting extra shall be payable on the is account.
- ii) Office order No. D/167/EE(P)III/06dated11.12.06 regarding deletion of Arbitration clause from contract clauses of the contract and circular No. 471/EE(P)III date 22.02.06 regarding recovery of labour cess will be applicable.
- iii) General specification, General conditions, all special conditions and additional conditions (for dense carpeting etc. in dense work) are applicable the same may be seen in the office of undersigned.
- iv) The circular vide No.PSC/777/2008 dt.01.10.08 regarding Modalities for timely execution of project will be applicable and binding to the contractor.
- v) Circular No. DCA/Engg./2011/387dt.13.10.11 regarding execution of contract agreement will be applicable.
- vi) Condition/provision for the procurement of the Steel and Cement as circulated vide D/EE(P-I)-SDMC/2013-14/83 dated 16.05.13 will be applicable. The circular vide no. D-77/SE(P)/EE(P)-I/SDMC/2014-15 dated 25.08.14 regarding use of Portal and Pozzolana Cement (PPC) in RCC structures will also be applicable.
- vii) Circular No. Addl. Commr. (Engg.)MCD/D-41 dated 17.02.23 regarding third-party quality assurance will be applicable and charges for the 3rd party quality assurance is to be borne by the contractor.
- viii) The circular vide SDMC/SE(P)/15-16/07dt. 19.04.16 regarding Dense Carpeting Work will be applicable.
- ix) In all the development works an area of size 1.0 mtr. around the tree, coming at the proposed site of works, shall compulsorily be left kaccha.
- x) The contractor shall quote their rate upto two decimals only. In case, the contractor quotes his rate in three or more decimals, such tender will be out rightly rejected.
- xi) In case quoted lowest rates in respect of two or more agencies are same, them draw of lots etc. will be adopted.
- xii) Circular/office order issued by MCD from time to time upto date of receipt of tender will be applicable and contract conditions/rules/directions/clauses of the contract etc will stand modified to the extent as is mentioned in that/thosecircular/officeorders/abovementionedcircular/officeorders.
- xiii) As per Circular No. D/SE(P)/2020-21/154 dated 13.10.2020, CPWD Works Manual/SOP available at the time of calling of tenders on CPWD web site cpwd.gov.in will be applicable.
- xiv) Circular No. D/155/E-in-C/SDMC/2020-2021 dated 16.10.2020 –as per this circular “the contractor shall procure Ready Mix Concrete of specified grade confirming to CPWD specifications 2019 from the ready mixed plant setup/operated by the cement manufactures having a cement production capacity not less than one million tons per annum”.
- xv) For RMC work, contractor will submit computerized printed delivery tickets with information as per Annexure-D,CPWD specification 5.9.6.5andcomputerized batch mix slips.
- xvi) Circular No. D/CE/QC/2021/SE(QC)/D-237dated 09.02.2022 reg. Third Party Quality Assurance/Audit.
- xvii) CircularNo.114/Addl.Commr.(Engg.)CE(QC)/MCD/2022 dated13.09.2022 regarding checking of works
- xviii) Circular No. CA/DCA/F&G-I/2023/MCD/D-271 dated 18.01.2023 regarding the GST @ 18% is applicable on the
- xix) Circular No. SE (QC)-II/2022-23/D-122 dated 10.03.2023 regarding random selection of 25% of the works of the checking by SE (concerned) costing between Rs. 2.00 lacs and Rs. 10.00 lacs (i/c the ALR cases upto 5.00 lacs) is applicable.
- xx) Circular No. Addl. Commr. (Engg.)MCD/D-107 dated 06.06.2023 regarding implementation of minimum wages Act, EFP and ESI Act in MCD is applicable.
- xxi) Circular No. CE (P)/MCD/2023-24/D-03 dated 15.05.2023 regarding procurement of ready mix concrete of specific

grade is applicable.

- Circular No. SE (P)-II/D-14/2023 dated 27.07.2023 regarding pre-printed delivery ticket for each delivery of concrete on which is printed, stamped or written the minimum information detailed in vol.1 of CPWD specification-2019 Vol.1, clause 5.9.6.5.
- xxiii) Circular No. SE (P)-IV/MCD/2025-2026/D-01 dated 15.07.2025 regarding the Clause-7 and Clause-9 as mentioned in CPWD GCC-2023, as applicable in PWD, GNCTD is also the standard clauses applicable to all the work executed by MCD.
- xxiv) Circular No. Addl Com. (Engg.)/HQ/MCD/225-26/D-56 dated 29.12.2025 regarding core cutting, refund of security deposit and extension in defect liability period shall be applicable.
- xxv) Special condition for CMDP works vide circular no dt. No.F.7(1)/5/2025-26/PLG/PF-VIII/14761-14766 Dated: 18/12/2025
- xxvi) Circular No. CA-cum-FA/DCA(F&G)-II/MCD/2025/D-41 dated 24.04.2025 regarding collection of GST invoice form contractors both in works and services contract shall be applicable.
- xxvii) The general condition of contract for MCD works (Based on GCC of CPWD work 2023) specification, clause of contract, MCD safety code etc. (containing page No.1 to 130) circulated by MCD vide circular No. D/EE(P)-III/2024-25/260 dated 04.11.2024 and subsequently modification No. D/EE(P)-III/2024-25/275 dated 26.11.2024 is applicable.
- xxviii) Advisory on protection of Human Rights of the person engaged in Manual scavenging or Hazardous cleaning vide No.R-28/1/2021-PRPP (RU-3) dated 24<sup>th</sup> September 2021 will be followed.
- xxix) The contractor shall pay the minimum wages as per prevailing guidelines/circular to unskilled labour & skilled labour.

**SPECIAL CONDITIONS AS PER DIRECTIVES OF HON'BLE NATIONAL GREEN TRIBUNAL AND EIA GUIDANCE MANUAL.**

1. The contractors shall not store/ dump construction material or debris on metalled road.
2. The contractor shall get prior approval from Engineer-in-Charge for the area where the construction material or debris can be stored beyond the metalled road. This area shall not cause any obstruction to the free flow of traffic/ inconvenience to the pedestrians. It should be sure by the contractor that no accidents occur on account of such permissible storage.
3. The contractor shall take appropriate protection measures like raising wind breakers of appropriate height on all sides of the plot/area using CGI sheets or plastic and or other similar material to ensure that no construction material dust fly outside the plot area.
4. The contractor shall ensure that all the trucks or vehicle of any kind which are used for construction purposes or are carrying construction material like cement, sand and other allied material are fully covered. The contractor shall take every necessary precautions that the vehicles are properly cleaned and dust free to ensure that enroute their destination, the dust, sand or any other particles are not released in air/contaminate air.
5. The contractor shall provide mask to every worker working on the construction site and involved in loading, unloading and carriage of construction material and construction debris to prevent in halation of dust particles.
6. The contractor shall provide all medical help, investigation and treatment to the workers involved in the construction of building and carry of construction material and debris relating to dust emission.
7. The contractor shall ensure that C&D waste is transported to the C&D waste site only and due record shall be maintained by the contractor.
8. The contractor shall compulsory use of wetjetin grinding and stonecutting.
9. The contractor shall comply all the preventive and protective environments tepsasstated in the MOEF guidelines, 2010.
10. The contractor shall carryout on Road in section for black smoke generating machinery. The contractor shall use cleaner fuel.
11. The contractor shall ensure that all DG sets comply emissions norms modified by MOEF.
12. ~~The contractor shall use vehicles having pollution under control certificate. The emissions can be reduced by a large extent by reducing the speed of a vehicle to 20kmph. Speed bumps shall be used to ensure speed reduction. In case where speed reduction cannot effectively reduce fugitive dust the contract or shall divert traffic to nearby paved areas.~~
13. The contractor shall ensure that the construction material is covered by tarpaulin. The contractor shall take all other precaution to ensure that no dust particle are permitted to pollute air quality as result of such storage.
14. The paving of the path for plying of vehicles carrying construction material is more permanent solution to dust control and suitable for longer duration projects. The NIT approving authority shall carryout cost benefit ratio analysis of the same.

As per circular No. Addl. Comm. (Engg.)/MCD/2025/D-104 dated 22.01.2025 instructions are as under:-

1. Desilting operation is to be carried out twice in a year, pre monsoon operation by 15th June (Phase-I) and post monsoon by 31st January (Phase II).
2. Work in both the phases is to be carried out by single agency engaged through single contract.
3. The payment to the contractors may be done in two Installments, upto 60% after first phase of Desilting/cleaning of drains and remaining 40% after the second phase of Desilting/cleaning.
4. The silt taken out from drains are required to be removed within 3 to 5 days. Under no circumstances 'silt taken out from drains may be left at the site beyond 7 days.
5. The silt removed from the site shall be transported to only three landfill sites viz; Okhla, Bhasiwa & Ghazipur.
6. Two specific days be fixed & publicized for the general public/ stakeholders to give feedback/complaints/photography of unclear drains in the area.
7. The complaint / feedback may be given on toll free no. 311 of MCD. After that 15 days be given to the concerned contractor to do the cleaning of the specific drains as per feedback/ complaints,
8. Payment to the contractor/agency for first and second installment may be released after Third Party audit and once the agency rectifies the deficiencies notified.
9. 5th June, World Environment Day may be publicized for the public to give their complaints.
10. The students of class 9th or class 11th may be assigned on voluntary basis, some nearby streets / areas to submit their feedback via simple means of WhatsApp or on 311.
11. In all situation cleaning of first phase has to be accomplished by 30th June.
12. Target date for completing the Desilting work for second phase is to be fixed as 31<sup>st</sup> January, which needs to be publicized for the stakeholders including RWA, public representatives to give their feedback on remaining portion /

areas of unclean / non Desilted drains.

13. Desilting work for second phase has to completed, latest by 15<sup>th</sup> February.

14. Rating should be assigned to the contractors based on performance and meeting the target date/dead line for both ph

Details can be had from MCD website <https://etenders.gov.in/eprocure/apporfromtheofficeofundersigned>.

NIT

LA  
C'  
C



Ex. Engineer (M)  
Central Zone

Copy to : All Concerned